

rations/cooperative undertakings for setting up new integrated fruit and vegetable processing units as also assistance for modernisation, diversification and expansion etc. of the existing units, schemes of marketing assistance to cottage and small scale units in fruit and vegetable processing, scheme for development of infrastructure schemes for research and development and technology upgradation, schemes for modernisation in grain milling sector etc. These schemes are expected to provide the necessary growth to the food processing industries.

Apart from the developmental plan schemes, the Government provide certain incentives for the growth and development of the food processing industry, through fiscal measures from time to time.

Assistance for Bhangi Kasht Mukti and removal of Untouchability Schemes

*196. SHRI VASANT SATHE: Will the minister of WELFARE be pleased to state:

(a) whether any assistance is provided by Government for schemes for Bhangi Kasht Mukti and Removal of Untouchability being implemented by Harijan Sewak Sangh;

(b) whether any decision has been taken to stop the assistance for these schemes and if so, the reasons therefor;

(c) whether there is any demand for reconsideration of the decision taken by Government in this regard; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (d). Grants of Voluntary Organisations for the Schemes of Bhangi Kasht Mukti Work and Removal of Untouchability have been stopped from the year 1990-91. The reasons for this decision is that the Government of India is implementing the centrally Sponsored Schemes on a Large Scale for Liberation of Scavengers as well as the implemen-

tation of the Protection of Civil Rights Act, 1955.

It was felt that the above two schemes for which grants have been stopped were of an educative nature in a very general way and had not made any concrete and clear impact and on the prevention of the problems.

The Harijan Sevak Sangh, Delhi alongwith other voluntary organisations has been in receipt of grants for both the above schemes upto the year 1989-90.

Suggestions were received for reconsideration of the above decision, but after reconsideration, no change in the decision has been found necessary.

Completion of Irrigation Projects in States

*197. SHRI MAHENDRA SINGH MEWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government are facing some difficulties with concerned State Governments in regard to timely execution of certain irrigation projects viz. Pipalda Lift Irrigation (Kota) Major Project, Parwati Canal Modernisation (Kota) Major Project, Jaisamand Modernisation (Udaipur) Major Project, Gambhiri Modernisation (Chittorgarh) Medium Project, Rajsamand (Udaipur) Medium Project, Chambal-issues involving Rajasthan, Madhya Pradesh and Mahi issues involving Rajasthan and Gujarat Governments;

(b) if so, the details thereof; and

(c) the time by which these projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). After completion of techno-economic appraisal Gambhiri Modernisation Project has been recommended to the Planning Commission